

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) No. 148 of 2020

IN THE MATTER OF:

Vikas Sureshbhai Patel
Director and shareholder of Hiraj
Hospitality Pvt. Ltd. & Anr.

...Appellants

Vs

The Registrar of Companies, Gujarat

....Respondent

Present:

For Appellants: Mr. Devesh R Desai, Advocate

For Respondent: Mr. Kamal Kant Jha, Advocate for Respondent.

ORDER
(Through Virtual Mode)

24.11.2020 At request of Mr. Kamal Kant Jha, Learned Counsel for the Respondent- The Registrar of Companies, Gujarat for filing Reply/Response, time is granted till 16.12.2020. The Learned Counsel for the Respondent is to serve a copy of the Reply/Response to the Learned Counsel for the Appellant well in advance i.e., four days before the next date of hearing. It is open to the Learned Counsel for the Appellant to file Rejoinder, if any. The Office of the Registry is directed to receive the Reply/Response of the Respondent when it is filed from Respondent's side.

The Registry is directed to List the matter on, **16th December, 2020.**

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)